

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 313**  
R.Plan-10/2024  
**In**  
**IB-1482(ND)/2019**

**IN THE MATTER OF:**

Mr. Mekaster Finlase Ltd. .... Petitioner/Applicant  
Vs.  
M/s. Saha Buildestates Pvt. Ltd. .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :  
For Respondent :

**ORDER**

**R.Plan-10/2024**

This application has been filed by the Resolution Professional seeking approval of the Resolution Plan filed on 29.02.2024.

On 19.03.2024, the Applicant/Resolution Professional was directed to submit the checklist as indicated in the said order. On 09.04.2024, one week further time was granted to the Resolution Professional to comply with the said order and file the checklist.

Mr. Shushant, the CS appears and seeks adjournment on the ground that the counsel engaged by the Resolution Professional to appear in this matter is not available and the Resolution Professional is busy elsewhere.

At the stage, we may refer to our order dated 20.02.2024 wherein certain remarks on the conduct of the Resolution

Professional were made. The remarks made in the said order were expunged vide order dated 21.03.2024, on an application made by the Resolution Professional, after accepting the unconditional apology tendered by the Resolution Professional. It seems that the conduct of the Resolution Professional in spite of tendering unconditional apology continues to be the same which is viewed very seriously.

We are not able to proceed ahead with the application seeking approval of the resolution plan which was filed on 29.02.2024 because of delay on the part of the Resolution Professional in complying with the orders of this Tribunal.

We therefore, deem it appropriate that it should be reported to the IBBI for appropriate action.

Let a copy of this order be sent to the IBBI.

In the meanwhile, the order dated 19.03.2024 with reference to the submissions of checklist should be complied with to proceed ahead in the matter.

List the matter **on 03.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**